(b) if so, the steps that are proposed by Government to eliminate delays in offices including punishing the inefficient staff/supervisory officers to end this malady being suffered by the nation and by when they are likely to be implemented?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The procedure of handling the official work in offices of Ministries/Departments of GOI has been prescribed in the Central Secretariat Manual of Office Procedure (CSMOP), a copy of which is available in the public domain, on the Government website <code>www.arpg.nic.in.</code> This Manual <code>inter alia</code> contains a Chapter called "Checks on Delays". According to provisions contained in this Chapter 'time limits' are to be fixed for disposal of cases by the Departments individually. Further, according to provisions contained in Central Civil Services (Conduct) Rule, 1964, if any complaint is received against any Government servant that he has adopted dilatory tactics in his dealings with the public and if it is established that the complaint is true, action would be taken against the concerned official.

In so far as Central Public Sector Enterprises (CPSEs) are concerned, the disposal of cases fall within their day to day functions and this is governed by the Management of the respective CPSEs. Any lapse in this regard is dealt within the provisions made in the Employees Conduct, Discipline and Appeal (ECDA) Rules framed by respective CPSEs in order to monitor and control the activities of their employees.

Extension of services to officers

2383. DR. K. MALAISAMY: Will the PRIME MINISTER be pleased to state:

- (a) whether the officers appointed in the various Ministries have been given extension of services after retirement by the present Government;
 - (b) if so, the details thereof may be given in the form of an Annexure;
 - (c) whether it is a rarity or matter of routine course by this Government;
 - (d) comparison with the earlier Government; and
- (e) whether present Government is aware that there has been heart burning by this process among the officers who could aspire to occupy these assignments in the normal course but for the extension given?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) to (c) Extension of service is granted only in rare cases in public interest provided they are covered by the specific provisions in Fundamental Rule 56(d). The details of extensions given are not centrally maintained.

(d) and (e) The provisions in the rules and instructions are strictly followed by the Government in all cases uniformly keeping in view all aspects of the matter.

Resource allocation for tackling challenges

2384. DR. K. MALAISAMY: Will the PRIME MINISTER be pleased to state: